

BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
O.A.No.140/2023 (SZ)

Sri. H J Prasanna Kumar. Applicant
And:
Department of Urban Development
And others. Respondents

INDEX

Sl. No.	Description	Page No.
1.	Statement of Objections of the applicant against the report submitted by Karnataka State Pollution Control Board, Bengaluru in the above case	1-3

Dated at Chennai on this the 11th Day of July, 2024


K S MANJUNATH

Advocate for Applicant

K. S. MANJUNATH B.Sc.,LL.B..
ADVOCATE KAR 60/83
1076, 'DHANUSH', 4th Cross,
9th Main, Srinivasanagar, B.S.K.1st Stage,
BANGALORE - 560 050.
Ph : 080-26791139, 9448053141, 9113561661.
Email : manjunath.dhanush@gmail.com

BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
O.A.No.140/2023 (SZ)

Sri. H J Prasanna Kumar. Applicant
And:
Department of Urban Development
And others. Respondents

**Statement of Objections of the applicant against the report submitted by
Karnataka State Pollution Control Board, Bengaluru in the above case**

The above named applicant submits as follows:

1. First of all, the report submitted by the 4th respondent, KSPCB on 12th Feb, 2024 is nothing but old wine in the new bottle. Except the brief note on Hennagara Lake filed by the KSPCB, nothing new is made available.
2. The fact that lake water analysis report produced at Annexure-1, Analysis report of the water samples from the borewell produced at Annexure-2 are all old issue related to Hennagara Lake and masthenahalli Village which was undertaken by the authorities for compliance of the order dt. ^{30/11/22} in OA.No.324/2021 passed by the Hon'ble NGT, New Delhi (NZ) and nothing new after issue of notice to KSPCB from this Hon'ble Tribunal.
3. In so far as notice issued to JIGANI TMC for providing STP as stated at Annexure-3A is concerned, it coincides with the issue of death of a child in Raichur District, Devadurga Taluk, Rekalamaradi Village for having died of drinking contaminated water and further that KSPCB has taken steps by issuing notice to TMC, Jigani to mitigate the problems.
4. The other correspondences between KSPCB and Jigani TMC for establishing STP nearby Sy.No.147, which is attached to Hennagara Lake is concerned, as per Annexure 3B, 3C, it is submitted that the routine procedure is followed. It is also made clear that this has been done by KSPCB owing to the pressure and direction





issued in O.A.No.324/2021 by the Hon'ble NGT, New Delhi. It is pellucid on record that it pertains to old issue.

5. In so far as letter from KUWS & DB to Dept. of Urban Development is concerned, as per Annexure 4, it relates to providing UGD system in Jigani Town at an estimated cost of Rs.136 Crores. This was done on 30.11.2022. There is however administrative sanction for a sum of Rs.106.80 Crores and Rs.124.75 Crores for providing UGD system to Chandapura Town and Jigani Town on 13.07.2023 and 28.03.2023 respectively. The said letter was submitted to the Environmental Officer, KSPCB, RO-Anekal for information.

6. It is humbly submitted that the respondent No.4, KSPCB has not done any concrete work on receipt of notice from this Hon'ble Tribunal in the above case. They have not taken any punitive steps against the erring authorities despite caution imposed by the Green Bench Committee. They have simply placed on record Annexure 1 to 4 in a routine manner before this Hon'ble Tribunal.

7. In this connection, requisition dt.25.11.2021 was also given to the KSPCB, the fourth respondent herein to protect the local residents of Hennagara, Hinnakki, Ramakrishnapura, Yarandahalli, Kachanayakanahalli lakes coming within the local limits of Hennagara Gram Panchayat who are suffering from deadly diseases. Animals, birds and cattle are not getting pure drinking water. Underground water is also contaminated which is not fit for drinking, as per Annexure-A-5. The true intent of the Govt and the Court order need to be implemented by giving specific direction to the concerned authorities to conduct survey and thereby remove the encroachment to all the connected lakes, more fully stated supra.

8. Under the facts and circumstances, the report given by the respondent No.4, KSPCB, is a paper work and no concrete steps, let alone punitive steps have been initiated against the local authorities including the Anekal Planning Authorities and surrounding industries, residential apartments who are all squarely responsible for polluting the Hennagara lake. The respondent authorities, including KSPCB, have a duty and responsibility under law to restore the Hennagara lake to its natural state





and maintain the lake free from contamination. In other words, suffice to say, that KSPCB is not doing justice to mankind.

Wherefore, this applicant most respectfully prays that this Hon'ble Tribunal be pleased to pass further orders against the erring authorities including KSPCB to take drastic steps to curb further infiltration of toxic waste, waste water from the local residents, effluent flow from surrounding industries adjacent to the Hennagara Lake, to meet the ends of justice.


Advocate for Applicant


Applicant

Verification

I, H J Prasannakumar, the applicant herein do hereby declare that the contents made hereinabove are true and correct to the best of my knowledge, information and belief and nothing has been concealed by me.

Chennai,
Dt.11.07.2024.


Applicant